

**SHRI JYOTIRMOY BOSU:** Sir, I want to make a submission. I am ignoring what Shri Raghu Ramaiah has said with the contempt that it deserves.

**MR. SPEAKER:** He has said nothing. What did he say?

**SHRI SOMNATH CHATTERJEE** (Burdwan): Sir, he must withdraw those words.... (Interruptions)

**SHRI JYOTIRMOY BOSU:** My submission is that since it involves a very senior member, who is the Deputy Leader of the ruling party, let people not catch the wrong end of the stick. Something should come out of it—either involve him or absolve him. If you keep it hanging for weeks or months, people would have to draw their own conclusion.

**MR. SPEAKER:** Mr. Jyotirmoy Bosu, how long will you keep on haunting us from that Committee!

12.15 hrs.

#### PAPERS LAID ON THE TABLE

##### REVIEWS AND ANNUAL REPORTS

**THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. C. GEORGE):** I beg to lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Bharat Pumps and Compressors Limited, Naini, Allahabad, for the year 1973-74.

(ii) Annual Report of the Bharat Pumps and Compressors Limited, Naini, Allahabad, for the

year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-9637/75.]

(b) (i) Review by the Government on the working of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1973-74.

(ii) Annual Report of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-9636/75.]

(c) (i) Review by the Government on the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 1973-74.

(ii) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-9639/75.]

(2) A copy each of the following Reports (Hindi and English versions) of the Development Council under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951:—

(i) Annual Report of the Development Council for Heavy Electrical Industries for the year 1973-74.

(ii) Annual Report of the Development Council for Heavy Electrical Industries for the year 1974-75. [Placed in Library. See No. LT-9640/75.]

##### REVIEWS AND ANNUAL REPORTS

**THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA):** I beg to lay on the Table a

copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Hindustan Paper Corporation Limited, New Delhi, for the year 1973-74.

(ii) Annual Report of the Hindustan Paper Corporation Limited, New Delhi, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon [Placed in Library See No LT-9641/75]

(b) (i) Review by the Government on the working of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 1973-74

(ii) Annual Report of the Bharat Ophthalmic Glass Limited Durgapur, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon [Placed in Library See No LT-9642/75]

ALL INDIA SERVICES (PROVIDENT FUND)  
THIRD AMDT. RULES, 1975

THE MINISTER OF STATE IN THE  
MINISTRY OF HOME AFFAIRS,  
DEPARTMENT OF PERSONNEL  
AND ADMINISTRATIVE REFORMS  
AND DEPARTMENT OF PARLIAM-  
ENTARY AFFAIRS (SHRI OM  
MEHTA): I beg to lay on the Table a  
copy of the All India Services (Pro-  
vident Fund) Third Amendment Rules  
1975 (Hindi and English versions)  
published in Notification No G.S.R.  
515 in Gazette of India dated the 28th  
April, 1975, under sub-section (2) of  
section 3 of the All India Services Act,  
1951. [Placed in Library. See No  
LT-9643/75.]

#### NOTIFICATIONS

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI  
PRANAB KUMAR MUKHERJEE): I  
beg to lay on the Table:

(1) A copy each of the following  
Notifications (Hindi and English  
versions) under section 159 of the  
Customs Act, 1962.—

(i) G.S.R. 248 (E) and 249 (E)  
published in Gazette of India dat-  
ed the 6th May, 1975 together with  
an explanatory memorandum

(ii) G.S.R. 250(E) and 251(E)  
published in Gazette of India dat-  
ed the 6th May, 1975 together with  
an explanatory memorandum  
[Placed in Library See No LT-  
9644/75.]

(2) A copy of the Notification No  
G.S.R. 201 (E) published in Gaz-  
ette of India dated the 18th April,  
1975 containing the Agreement  
between the Government of India  
and the Government of Italy for the  
avoidance of double taxation of in-  
come of enterprises operating air-  
craft, issued under section 90 of the  
Income-tax Act, 1961 and section  
24A of the Companies (Profits)  
Surtax Act, 1964 [Placed in Library.  
See No LT-9645/75]

#### NOTIFICATIONS, REVIEWS AND ANNUAL REPORTS, ETC.

ऊर्जा मंत्रालय में उप-मंत्री (श्री०  
सिद्धेश्वर प्रसाद) : मैं की प्रणय साहित्य  
श्री० शिन्दे की धोर से प्रावश्यक षस्तु  
अधिनियम, 1955 की धारा 3 की उपधारा  
(6) के अन्तर्गत निम्नलिखित अधि-  
सूचनाओं (हिन्दी तथा अंग्रेजी संस्करण)  
की एक-एक प्रति सभा पढल पर रखता  
हूँ :